

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
UNSTARRED QUESTION NO. 1134
ANSWERED ON 13/12/2023

National Co-operative Organic Limited

1134 # SHRI BABURAM NISHAD:

Will the Minister of COOPERATION be pleased to state:

- (a) whether Government has set up the National Cooperative Organic Limited (NCOL) under The Multi-State Co-operative Societies Act, 2002;
- (b) if so, the location of its registered office and the geographical limits of the area of operation of said society; and
- (c) the benefits likely to be availed by the farmers from it?

ANSWER

THE MINISTER OF COOPERATION
(SHRI AMIT SHAH)

(a): Yes Sir, Ministry of Cooperation has set up National Cooperative Organics Limited (NCOL) under the Multi-State Cooperative Societies (MSCS) Act, 2002. The NCOL is promoted by NDDDB, GCMMF, NAFED, National Cooperative Consumers' Federation of India Limited (NCCF) and NCDC. The initial paid up capital of NCOL is Rs. 100 Cr with contribution of Rs. 20 Cr each by the five promoters and authorized share capital is Rs. 500 Cr. The NCOL has been set up to provide institutional support for aggregation, certification, testing, procurement, storage, processing, branding, labelling, packaging, logistic facilities, marketing of organic products and facilitate in arranging financial assistance to the organic farmers through its member Cooperatives including PACS/FPOs alongwith promotional and developmental activities of organic products with the help of various schemes and agencies of the Government. The NCOL will help in marketing of authentic and certified organic products to increase production of organic products by the cooperatives at various levels.

(b): The area of operation of the society shall extend to the Whole of Union of India and the principal place of business and the registered office of the society shall be situated at Anand, Gujarat.

(c): NCOL will provide thrust to organic products from cooperative sector by acting as an umbrella organization for managing various activities related to organic sector. By providing certified and authentic organic products, it will help in unlocking demand and consumption potential of organic products in domestic as well as in global markets. This society will also help cooperatives and ultimately their member farmers, in getting benefits of high price of organic products through aggregation, branding and marketing at large scale by facilitating testing and certification at affordable cost alongwith utilization of various related schemes and policies of different ministries of Government of India in a focused manner through the 'Whole of Government Approach'. This will also help in achieving the goal of "Sahakar-se-samridhi" through the inclusive growth model of cooperatives, where the members would benefit both by realization of better prices of their organic goods and also by dividend distributed out of the surplus generated by the society.

Further, NCOL, will also provide final price of products to members by distributing upto 50% of net surplus as per scheme given in clause 54 as under:-

- i. Initial provisional price of the product(s) may be given to member(s) tentatively on the basis of prevailing market price of the product(s);
- ii. Net surplus shall be reckoned as the difference between the selling price and initial provisional price after deduction of all expenses incurred by the society on sale of such product(s);
- iii. The Society will endeavour to give up to 50% of net surplus to its member(s) for their product(s) as may be decided by the Board and the member may pass on such benefits to sourcing farmers; and
- iv. The final price of the product(s) payable to the member(s) shall be determined by the Board on the basis of initial provisional price plus the part of net surplus proposed to be paid under preceding sub-clause (iii).
